

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1930**  
(TO BE ANSWERED ON 09.03.2016)

**AADHAAR NUMBER FOR GRIEVANCES COMPLAINANTS**

1930. SHRI MALYADRI SRIRAM:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has proposed that complainants should mention their Aadhaar Card number while filing grievances on governance-related matters through an online platform;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the benefits likely to accrue as a result thereof?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): Recently voluntary mentioning of Aadhaar Card Number has been introduced alongwith other relevant information for the purpose of lodging of Public Grievances on Centralized/Public Grievance Redress and Monitoring System (CPGRAMS) which is an online platform for lodging of Public Grievances. However, it is not mandatory and is purely voluntary for assisting in better resolving of grievances.

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